

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, 19th December, 2022

S.O. 697 - In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following Block Development Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Reasi.

S.No.	Name of the officers Sh/Ms.	Block (Posting)
1	Datta Ram	Arnas
2	Super Dil	Bhomag
3	Mohd. Irfan	Chassana & Gulabgarh
4	Ram Pal	Mahore
5	Jugal Kishore	Jig Bagli
6	Kumar Gokul	Thakrakote
7	Sumit Suri	Pouni
8	Rakesh Kumar	Reasi
9	Manoj Raina	Katra
10	Raies Mir	Panthal
11	Shahbaz Choudhary	Thuroo

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 19-12-2022

No.Law-Powr/29/2022-10

Copy to:

1. Commissioner Secretary to Government, Revenue Department.
2. Joint Secretary(J&K), Ministry of Home Affairs, Government of India Divisional Commissioner, Jammu.
3. District Magistrate, Reasi. This is with reference to his letter No. DM/RSI/2022-23/JC/5069-70 dated 14-12-2022.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
6. Incharge Website

(Khursheed Ahmad Bhat)

Additional Secretary to Government.